

High Court of Jammu and Kashmir at Srinagar

Notification

No:- 587

Dated:- 27-9-2016

In exercise of the powers vested in it by virtue of Section 22 of Civil Courts Act, 1977, the High Court of Jammu and Kashmir is pleased to define the territorial jurisdiction of the Revenue Tehsil, Pogal Paristan as the territorial limit of the newly created court of **Munsiff, Ukhral** (District Ramban). This is in supersession of all such earlier orders/notifications, so far as they are inconsistent with the instant notification.

By Order

(Ashok Kumar Koul)
Registrar General

No:- 19785-806/9.5 Dated:- 27-9-2016

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K.
2. Secretary to the Hon'ble Mr Justice
..... for information of His Lordship.
3. Commissioner / Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar
4. Registrar Vigilance High Court of J&K.
..... For information.
5. Principal District & Sessions Judge, Ramban.
6. Deputy Commissioner, Ramban.
..... for information and n/a.
7. Manager Govt. Press, Srinagar for publication in the Government Gazette.
8. Incharge NIC for uploading on the High Court website.
..... for information and n/a

Registrar General